

ment of Shri Om Mehta and Shri M. P. Shukla from the membership of the Rajya Sabha."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 1976, and do proceed to elect, in such manner as the Chairman may direct seven members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 1976, and do proceed to elect, in such manner as

the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

LEAVE OF ABSENCE TO SHRI CHANDRA SHEKHAR

MR. CHAIRMAN: I have to inform Members that a letter dated the 11th May, 1976, has been received from Shri Chandra Shekhar to the effect that leave of absence from attending the 96th Session of the House may be granted to him on account of his detention.

Is it the pleasure of the House that permission be granted to Shri Chandra Shekhar for remaining absent from all meetings of the House during the 96th Session of the Rajya Sabha?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

MESSAGE FROM THE LOK SABHA

The Tea (Amendment) Bill, 1976

SECRETARY-GENERAL: Sir, I have to report to the House that the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to en-• close herewith the Tea (Amendment) Bill, 1976, as passed by Lok Sabha at its sitting held on the 18th May, 1976."

Sir, I lay the Bill on the Table.